

(c) how many drilling experiments have been made in Jammu and Kashmir state so far and with what results?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). At present no area has been selected for oil drilling during the next 2 years in Jammu and Kashmir State.

(c) Three wells have so far been drilling in the State, which have not shown any commercial hydrocarbon accumulation.

Trains between Shahdara and Baghpat Road

5711. SHRI MAHI LAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is no day-time train between 4.55 A.M. to 6.45 P.M. from Shahdara to Baghpat Road and between 7 A.M. to 9 P.M. from Baghpat Road to Shahdara on a newly built Shahdara-Saharanpur Railway Line, which is at present functioning from Shahdara upto Baghpat Road station:

1DSB	3DSB	5DSB			2DSB	4DSB	6DSB	
4.55	18.45	23.05	D.	Delhi-Shahdara.	A.	8.50	22.40	4.20
6.40	20.30	00.50	A.	Baghpat Road.	D	7.05	20.55	2.35

The above 3 pairs of passenger trains running between Delhi Shahdara and Baghpat Road are considered by and large sufficient to cater to the needs of the passenger traffic on this section, particularly the commuters traffic. The introduction of an additional pair of passenger trains on this section is, however, not operationally feasible, for the present for want of crossing stations on this section.

(b) the reasons for not introducing day-time trains on this line and for introducing all the trains at odd hours;

(c) whether day-time trains are not being introduced by certain Officers to help the bus operators plying their buses on the road parallel to this line; and

(d) the time by which new day-time trains will be introduced?

THE MINISTER OF RAILWAYS (PROF. MADHU DANAVATE):

(a) to (d). Delhi-Shahdara-Baghpat Road section was opened for passenger traffic with effect from 8-4-77 when two pairs of trains were introduced on this section keeping in view the requirement of commuters of this area and operational feasibility. Subsequently on the demand of the public, one more pair of trains has been introduced on this section with effect from 10-6-77. Now three pairs of trains are running on this section as under:

Drilling operations at Gopinathkila in Meghalaya

5712. SHRI P. A. SANGMA: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether drilling operations for oil at Gopinathkila in Meghalaya by Oil and Natural Gas Commission had been abandoned; if so, the reasons therefor; and

(b) whether further drilling operations to locate oil reserves are being carried out in any other part of Meghalaya?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes, Sir. A well drilled on Gopinathkila structure did not indicate presence of any hydrocarbons during testing. Subsequent seismic surveys conducted by the ONGC in this area also did not warrant any further drilling in this area.

(b) No, Sir.

Dacotty in 12 DN Train near Delhi

5713. SHRI BASHIR AHMAD: Will the Minister of RAILWAYS be pleased to state:

(a) whether crimes such as dacoities have recently been committed on Railway passengers in 12 Dn. near Delhi and the police failed to detect it;

(b) whether the difficulties arose in maintaining law and order on account of the fact that the police falls under the State-subject; and

(c) what steps Government propose to coordinate the activities of Police and of the Railways so that the safety of passengers may be ensured?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) One case of robbery occurred in 12 Down Delhi-Howrah Express between Ghaziabad and Khurja Railway Stations on the night of 3/4-7-77. Government Railway Police/Aligarh have registered this case *vide* Crime No. 162 under Section 392 IPC and have taken up the investigation.

(b) No.

(c) Coordination between Railways and Police authorities is regularly maintained to ensure the safety of passengers.

Ceiling on emoluments and perquisites of top executives in private Sector Companies

5714. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any proposal under consideration of Government to have a fresh look at the question of ceiling on emoluments and perquisites of the top executives in the private sector companies;

(b) if so, the broad outlines thereof and when Government propose to announce their decision to remove the glaring disparities between the salary structure in both the sectors in the country; and

(c) if not, the difficulties which lie in the way of the Government in not regulating the remuneration in respect of private companies like Dunlop, India Tobacco Company which pay fabulous salaries etc. to their top executives?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes, Sir.

(b) The disparities in the salary structure in the private and public Sector, and all other relevant matters, will be taken into account in formulating the revised guidelines on managerial remuneration. The decision in this regard will be taken as early as possible.

(c) Does not arise.